### GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

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#### **LOK SABHA**

#### **UNSTARRED QUESTION NO.3680**

## TO BE ANSWERED ON MONDAY THE 20<sup>TH</sup> December, 2021 AGRAHAYANA 29, 1943 (SAKA)

#### PETROLEUM PRODUCTS UNDER GST

#### 3680. SHRI THOMAS CHAZHIKADAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has any plan to include petroleum products under the Goods and Services Tax (GST);
- (b) if so, the details thereof;
- (c) whether the Government is planning to introduce use of clean fuels as a criterion for giving subsidies to Micro, Small and Medium Enterprises; and (d) if so, the details thereof?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF FINANCE SH. PANKAJ CHOUDHARY

- (a) and (b): Article 279 A (5) of the Constitution prescribes that the Goods and Service Tax Council shall recommend the date with effect from which the goods and services tax would be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). Also, as per the section 9(2) of the CGST Act, inclusion of these products in GST will require recommendation of the GST Council. So far, the GST Council, in which the states are also represented, has not made any recommendation for inclusion of these goods under GST.
- (c) and (d): No such scheme is planned.

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